

(b) to (e) The Korba unit of M/s Fertilizer Corporation of India Ltd. (FCIL), is situated in Chhattisgarh. Government decided in 2002 to close down all the units of FCIL including Korba unit, although it was never commissioned.

Further pursuant to the Cabinet Decision dated 30.10.2008, an Empowered Committee of Secretaries (ECOS) was constituted on 7.11.2008 under the Chairmanship of Secretary (Fertilizers) and Secretaries of Department of Expenditure, Department of Disinvestment, Planning Commission, Deptt. of Public Enterprises and Ministry of Petroleum and Natural Gas as Members to look into all the financial models for revival of each of the closed units. Based on the recommendation of ECOS, a proposal was submitted to Cabinet Committee on Economic Affairs (CCEA), which approved the same in its meeting held on 4.8.2011 with the stipulation that Board for Industrial and Financial Restructuring (BIFR) proceedings be expedited and thereafter, the matter including changes, if any, required in bid parameters, be placed before the Committee for a final decision. The revival of Korba unit has been proposed through bidding route. Accordingly, the Draft Rehabilitation Scheme (DRS) of FCIL has been submitted to BIFR for their approval. Meanwhile, FCIL has submitted a Misc. Application (MA) before BIFR for 1st stage clearance in order to submit fully tied up DRS. BIFR in its hearing held on 13.7.2012 considered the Misc. Applications and allowed the prayer made in the M.A. In respect of Korba, based on the BIFR clearance the FCIL in consultation with competent authority will be inviting an Expression of Interest (EOI) by advertising in leading newspapers from those entities who would be interested in reviving of the Korba unit.

(f) There was a SSP plant at Kumhari. Presently it is not existing.

(g) and (h) In view of (f) above, question does not arise.

Reservation roster in IGNOU

*388. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Indira Gandhi National Open University (IGNOU) follows the norms of reservation, as per Government guidelines, for appointment of Directors to various schools, divisions and centres under its jurisdiction;

(b) whether the University has prepared a reservation roster, as per Government guidelines, for the purpose;

(c) if so, the details thereof;

(d) whether the acting Vice Chancellor can re-employ himself for the post of Professor;

(e) if not, the reasons for not quashing his re-employment; and

(f) the reasons for inordinate delay in appointment of regular Vice Chancellor of IGNOU?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (c) As per the information provided by Indira Gandhi National Open University (IGNOU), it follows reservation policy in the appointment of Professors, Directors of Academic Divisions and Centres and also maintains roster for the purpose. Directors of Schools are appointed for a tenure of three years on rotation basis from amongst the Professors of the concerned School.

(d) and (e) On the expiry of five year term of the then Vice-Chancellor (VC), Professor V.N. Rajasekharan Pillai, the senior-most Professor among the Director of Schools, Professor M. Aslam was performing the duties of the VC. On attaining the age of 65 years, he retired from the post of Professor. His re-employment was approved by the Board of Management (BoM) as per the guidelines on the subject.

(f) The VC of IGNOU is appointed by the Visitor from out of a panel of not less than 3 persons recommended by a Committee consisting of two nominees of BoM and one nominee of the Visitor. When the process of preparation of panel was initiated, two members of the Committee nominated by the BoM withdrew. Consequently, the University was asked to give two new nominees for the Committee. The re-constituted Committee submitted a panel of four persons. On due consideration, the Visitor asked for a fresh panel of names from a newly constituted Committee. Accordingly, the Committee has been reconstituted recently.

Introducing bio-toilets in trains

*389. SHRIMATI T. RATNA BAI: Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is a proposal for introducing bio-toilets in trains;
- (b) if so, the details worked out so far, especially for South Central Railway (SCR); and
- (c) the funds spent/proposed to be spent in this regard in the Eleventh and Twelfth Five Year Plan, respectively?

THE MINISTER OF RAILWAYS (SHRI MUKUL ROY): (a) and (b) So far nine trains are provided with 504 bio-toilets for in-service trials. Based on the experience gained and outcome of these trials, it is planned to induct bio-toilets progressively in the trains. No separate plan for South Central railway has been worked out. Also no Railway-wise introduction of bio-toilets is envisaged.

(c) The funds spent in this regard in the Eleventh Five Year Plan were approximately ₹ 6.0 crores. Investment required during Twelfth Five Year Plan will depend upon the changes necessitated from time to time due to the exigencies of their usage pattern and other service conditions.